

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 155/MP/2026

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreement dated 19.7.2021 entered between the Petitioner and Solar Energy Corporation of India Limited seeking reliefs for the additional expenditure incurred due to the occurrence of Change in Law events.

Petitioner : AMPIN Energy Green Eight Private Limited (AEGEPL)

Respondent : Solar Energy Corporation of India Limited & Ors.

Date of Hearing : **16.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, AEGEPL
Shri Adarsh Singh, Advocate, AEGEPL
Shri Jatin Katiyar, Advocate, AEGEPL
Shri Ashutosh K. Srivastava, Advocate, AEGEPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Naman Saraswat, Advocate, BEST
Ms. Urvashi Mishra, Advocate, BRPL & BYPL
Shri Utkarsh Routh, Advocate, BRPL & BYPL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner has already filed its rejoinders to the replies filed by the Respondents, SECI, BYPL and BRPL. In addition, Respondent No. 2, i.e., Brihanmumbai Electricity Supply and Transport Undertaking (BEST), also appears to have filed its reply; however, it has been uploaded under an incorrect category on the e-filing portal, and, therefore, the Petitioner could not file its response thereto. He submitted that the issues raised in the present Petition are covered by the decisions of the Commission as well as the APTEL, and that the Power Purchase Agreement in this case prescribes a specific formula for tariff adjustment for a Change in Law relief.

2. The learned counsel appearing for Respondent No. 2/BEST also sought liberty to re-file its reply on the e-filing portal under the proper category.

3. Considering the submissions of the learned counsel for the parties, the Commission deemed it appropriate to grant another opportunity to all the remaining Respondents to file their replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.

4. The Petition will be listed for hearing on **17.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)